



2025:DHC:11608-DB



\$~56

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ FAO(OS) (COMM) 209/2025, CM APPL. 80005/2025, CM APPL. 80006/2025, CM APPL. 80007/2025, CM APPL. 80008/2025, CM APPL. 80009/2025

SAREGAMA INDIA LIMITEDAppellant

Through: Mr. J. Sai Deepak, Sr. Advocate
with Mr. Ankur Sangal, Advocate

versus

GLOBAL MUSIC JUNCTION PRIVATE LIMITED & ANR.Respondents

Through: Mr. Akhil Sibal, Sr Adv with Mr Yashvardhan, Ms Rhia Marshall, Mr Devesh Mohan, Mr Gyanendra Shukla, Mr Pranav Das and Ms Ridhie Bajaj, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)
18.12.2025

%

C. HARI SHANKAR, J.

1. As the impugned order merely issues notice on the respondents' application under Order XXXIX Rule 2A of the Code of Civil Procedure, 1908, Mr. Sai Deepak, learned Senior Counsel for the appellant, on instructions, seeks leave to withdraw this appeal with liberty to re-approach the Court at an appropriate stage.

2. Leave and liberty is granted, as aforesaid.



2025:DHC:11608-DB



3. The appeal is disposed of as withdrawn.

C.HARI SHANKAR, J

OM PRAKASH SHUKLA, J

DECEMBER 18, 2025/yg